

ITEM NO.4

COURT NO.3

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION ©..../2017 (Diary No(s). 42188/2017)

(Arising out of impugned final judgment and order dated 15-12-2017 in WP(C) No. 3431/2017 passed by the High Court Of Chhattisgarh at Bilaspur)

TERUMO PENPOL PVT. LTD.

Petitioner(s)

VERSUS

CHATTISGARH MEDICAL SERVICES CORPORATION LTD. & ANR. Respondent(s)

Date : 29-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Mr. K. Ramesh, Adv.
Mr. B.N.Dubey, Adv.
Mr. P. Dayal, Adv.
Ms. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Let a copy of the order of the High Court be placed on
record.

List the matter after reopening.

(B. PARVATHI)
COURT MASTER

(KAILASH CHANDER)
BRANCH OFFICER